

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

2.

IA-2122(MB)2024 IN
C.P. (IB)/3093(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 03.05.2024

NAME OF THE PARTIES: M/S. Union Bank of India
Vs.
M/S. Kharewali Steel Pvt Ltd

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-2122(MB)2024

1. Adv. Yahya Batatawala a/w Adv. Krushi Shah, Ld. Counsel for the Liquidator present through VC. None present for the Respondent.
2. This is an application filed by the Applicant to take on record the Progress Report for the ended 1st January 2024 to 31st March 2024 along with audited receipts and payments under Regulation 15 of Insolvency and Bankruptcy Board (Liquidation Process) Regulations, 2016. The same is taken on record. IA-2122/2024 is **allowed** to that effect and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)